

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-32/441/ND/2018

In the matter of

Mr. Amrit Khaneja

Vs.

ROC, Delhi & Haryana

....PETITIONER

.. RESPONDENT

SECTION :

Under Section 441 (165) (1)

Order delivered on 24.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Shashank Shekhar, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned authorized representative/PCS is present on behalf of the Petitioner and seeks for adjournment in view of the fact that leading Senior Counsel is held up somewhere.

In view of the said representation, let the matter be posted after two weeks.

List on 12.2.2018.

-Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
24.1.2018